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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 1006/2025, I.A. 28684/2025**

NAYARA ENERGY LIMITED

.....Plaintiff

Through: Mr. Anukrit Gupta, Mr. Dev Singh,
Mr. Krishnakant Dwivedi

versus

SAP INDIA PRIVATE LIMITED & ANR.

.....Defendant

Through: Mr. Susmit Pushkar, Mr. Gaurav
Sharma, Advs. M. 9644751674.
Mr. Madhav Suri & Ms. Akanksha
Singh, Advs for the D-2 (Through VC)

CORAM:

JOINT REGISTRAR (JUDICIAL) SH. KISHOR KUMAR (DHJS)

ORDER

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13.01.2026

Matter is taken up through physical hearing as well as video conferencing.

I.A. 28684/2025 (u/S. 151 CPC & Sec. 5 of Limitation Act filed by plaintiff)

It is submitted by Ld. Counsel for plaintiff that delay in filing the Rejoinder to the Reply to the application u/O XXXIX Rule 1 and 2 has already been condoned by the Hon'ble Court therefore he wishes to withdraw this application. In view of the same, the present application stands dismissed as withdrawn. **I.A. stands disposed off.**

Written Statement alongwith affidavit of admission/denial if any be filed with advance copy to Ld. Counsel for plaintiff within the period of limitation. Thereafter, Replication alongwith affidavit of admission/denial if any be filed with advance copy to the opposite party within prescribed limitation period.



Be fixed for completion of pleadings on 21.04.2026.

KISHOR KUMAR (DHJS)
JOINT REGISTRAR (JUDICIAL)

JANUARY 13, 2026/sm